

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 3656

TO BE ANSWERED ON 10.12.2019

Disinvestment Policy in CPSUs

3656. SHRI GANESH SINGH:

Will the Minister of HEAVY INDUSTRIES & PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government's stake in some Central Public Sector Undertakings (CPSUs) is 50 per cent or below 50 per cent and if so, the details along with date of disinvestment since inception of disinvestment policy in CPSUs, company-wise;
- (b) the details and salient features of stake of 50 per cent or below 50 per cent in CPSUs along with the details of stake of BPCL in Bina Refinery;
- (c) the details of rule of law for application of reservation policy in services where disinvestment is done 50 per cent or below 50 per cent;
- (d) whether it is a fact that in sectors of strategic importance such as defence and oil, the stake of the Government should not fall below 51 per cent as per constitution and other laws; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): As per the Public Enterprise Survey (PES), which is laid every year in both the Houses of the Parliament by Department of Public Enterprises (DPE), certain statutory corporations and all Government Companies in which more than 50% equity is held by the Central Government are classified as Central Public Sector Enterprises (CPSEs). The Subsidiaries of these Companies in which any CPSE has more than 50% equity are also categorized as CPSEs, if registered in India.

As per the information furnished by the Department of Investment and Public Asset Management (DIPAM), details of CPSEs divested during the last 3 years in which Government of India stake has fallen below 50% are as under:

S. No.	CPSE divested	Year of Disinvestment	Present GoI shareholding
1.	Hindustan Petroleum Corporation Ltd	2017-18	0%
2.	HSCC Ltd.	2017-18	0%
3.	National Projects Construction Corporation Ltd.	2018-19	0%
4.	Dredging Corporation of India Ltd	2018-19	0%
5.	Rural Electrification Corporation Ltd.	2018-19	0%

Ministry of Petroleum & Natural Gas has informed that Bharat Petroleum Corporation Ltd. holds 50% stake in Bharat Oman Refineries Ltd.(BORL) located at Bina, Madhya Pradesh.

(c): Details of the rule of law for application of reservation policy in services is not dealt by Department of Public Enterprises. However, in CPSEs the reservation policy is applicable.

(d) & (e): DIPAM has informed that Government follows a policy of strategic disinvestment of CPSEs, which are not in 'priority sectors'. For this purpose, NITI Aayog has been mandated to identify CPSEs based on the criteria of (i) National Security; (ii) Sovereign function at arm's length, and (iii) Market Imperfections and Public Purpose.
